

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 132 OF 2020

Suvarna Suraj Lotlikar

..... Petitioner

V e r s u s

Union of India

..... Respondents

Mr. D. Lawande and Mr. Pradosh Dangui, Advocate for the Petitioner.

Mr. Raviraj Chodankar, Central Government Standing Counsel for the Respondent no.1.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 2 and 6.

Mr. Pankaj Vernekar, Advocate for the Respondent no.7.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 7th September, 2020

P.C.

1. Learned Central Government Standing Counsel, seeks additional two weeks time to file reply by pointing out that the Central Government

Officer had some personal difficulty and therefore the reply could not be filed.

2. Mr. P. Vernekar, the learned Counsel for the respondent no. 7, states that he does not wish to file any reply and will go by the records.

3. We grant the request of the learned Central Government Standing Counsel. The reply on behalf of the Central Government Authorities will have to be filed in this extended period and an advance copy of the same will have to be furnished upon all the parties.

4. We now post this matter for further consideration on 21.09.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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